

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 321/MP/2025

Subject : Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.

Petitioner : Jindal Saw Limited

Respondent : PTC India Limited and 3 ors.

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sujeet Kumar Mishra, Advocate, JSL
Shri Harsh Kumar Pandey, Advocate, JSL
Shri, D. Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms

Record of Proceedings

The matter was called out through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner, JSL, sought time to file a rejoinder to the replies filed by Respondents, PTCIL and PCKL.
3. Accordingly, the Commission adjourned the hearing and directed the parties to furnish the following information, on an affidavit, after serving a copy to the other side, on or before **22.4.2026**:

Petitioner:

- i. Submit complete details and the supporting documents to substantiate that the claim pertaining to the period 2013 to 2017, filed in 2024, is within the limitation.*
- ii. Clarify whether the claimed amount of ₹19.05 crore is based on jointly reconciled accounts with PTC. If so, the Petitioner shall place on record the reconciliation statement duly supported by relevant records, along with the basis and detailed computation of the said claim.*
- iii. In view of the arbitration clause and the Petitioner's notice dated 29.3.2021, explain as to why the present dispute should not be referred to arbitration.*

Respondents:

- i. Specify the dates of the cause of action and place on record the material to substantiate that the present claim is barred by limitation.*
- ii. Clarify whether the present dispute should be referred to arbitration?*
- iii. Whether any joint reconciliation of accounts has been undertaken with the Petitioner. If so, the details and supporting documents thereof shall be furnished.*
- iv. Clarify whether PTC has independently assessed the Force Majeure claims or relied upon the position taken by the procurers.*
- v. Furnish the basis for acceptance or rejection of the Force Majeure claims, along with all relevant communications, records, and/or orders in support of their submissions.*



4. The Respondents are permitted to file their replies, on or before **6.5.2026**, after serving a copy to the Petitioner, who may file its rejoinder on or before **18.5.2026**
5. The Petition shall be listed for hearing on **8.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

